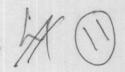
CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.



O.A.2673/91.

REGN.NO. CCP 364/92 in Date of decision: 06.4.1993.

Duli Chand Gulia.

... Petitioner.

Versus

Shri M.B. Kaushal, The Commissioner of Police, New Delhi& Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

... present in person.

For the Respondents.

... Shri V.A. Pillai, Desk Officer.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

Though belatedly the judgement has since been complied with and the final order has been made a copy of which has been produced before us during the course of the arguments. In the circumstances, we do not find it expedient to proceed with the contempt proceedings. These proceedings are accordingly dropped.

B. N. John (B.N. DHOUNDIYAL) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

'SRD'